

ITEM NO.8

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12208/2012

(From the judgement and order dated 17/02/2012 in CWP No.61/2012 of The
HIGH COURT OF DELHI AT N. DELHI)

G.JAYALAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With office report) (FOR FINAL DISPOSAL)

Date: 14/05/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN

HON'BLE MR. JUSTICE DIPAK MISRA

(VACATION BENCH)

For Petitioner(s)

Mr. M.N. Krishnamani, Sr. Adv.
Mr. Sanjai Kumar Pathak, Adv.

For Respondent(s)

Mr. Paras Kuhad, ASG
Ms. Swati Vijyawargiya, Adv.
Mr. Jitin Chaturvedi, Adv.
Ms. Rekha Pandey, Adv.
Mr. D.S. Mahra, Adv.
Mr. Rajeev Sharma, Adv.
Mr. Sahil Bhaiaik, Adv.
Mr. Uddyam Mukherjee, Adv.

Mr. Vikas Singh, Sr. Adv.

Mr. Sanket, Adv.

Ms. Deepika Kalia, Adv.

Mr. M.C. Dhingra, Adv

Mr. Rajeev Sharma, Adv.

Mr. Rajesh Srivastava, Adv

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Arguments concluded.

Judgment reserved.

| (NARENDRA PRASAD)

| COURT MASTER

| | (M.S. NEGI)

| | COURT MASTER